

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

CP(IB) 356/NCLT/AHM/2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.01.2021**

Name of the Company: Textile Chemical Industries
V/s
Rangrej Process Pvt Ltd

Section 9 of the Insolvency and Bankruptcy Code,
2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
--------------	-------------------------------	--------------------	-----------------------	------------------

1.

2.

ORDER

(Through Video Conferencing)

Advocate, Mr. Pranav Thakkar is present on behalf of the petitioner.

Advocate, Mr. Kamlesh Vaidankar is present on behalf of the Corporate Debtor is requesting time to file reply.

The prayer is allowed.

Four weeks' time is granted to file reply, by serving an advance copy to the other side.

In the event of non-filing of reply, the right to file reply will be closed.

The matter is adjourned to 08.02.2021 for final hearing.

The parties are at liberty to file written submission on or before the next date of hearing.


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER (TECHNICAL)**


**MANORAMA KUMARI
MEMBER (JUDICIAL)**

Dated this the 1st January 2021